

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No.....

R.A/C.P No. 9/98.....

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SECTION OFFICER (Judl.)

Rehman
2/2

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

R.A. 9/98

OF 199

D.A. 106/95

Applicant(s) Union of India & ors

- VS -

Respondent(s) Smti Anita Baishya

Advocate for Applicant(s) Mr. A.K. Choudhury, Addl. C.G.S.C.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This review application is filed by Mr. A.K. Choudhury, Addl. C.G.S.C. on behalf of the RTI respondents, against the Judgment & Order dated 17.9.97 passed in D.A. 106/95 in the corum of the Hon'ble Vice Chairman and Hon'ble Member, Admn.	19.5.98 (1)	On the prayer of Mr A.K. Choudhury, learned Addl. C.G.S.C the case is adjourned till 4.6.98. Sri A.C. Das, Assistant Surveyor of works, office of the Chief General Manager, Telecom, Assam Circle, Guwahati is directed to appear before this Tribunal on that day.
The final order was communicated on 8.10.97 vide despatched No. 3015 date of received by the respondent No. 3 in his office same date.	8.10.97 pg 20/5	6 Member
Hence this application is not in time and in this regard an application for condonation of delay M.P. No. 101/98 has been filed.	4.6.98 (2)	Advised to 19-6-98. 9 and
Laid for favour of kind orders.		

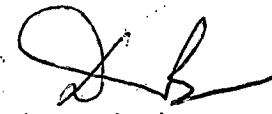
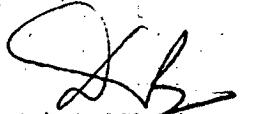
REGISTRAR

2/1
for company


Vice-Chairman

(2)

R.A. 9/98 (M)

Notes of the Registry	Date	Order of the Tribunal
22.5.98 Copy of order & addl. 19.5.98 received a certified copy by the respondents.	19.6.98 (3) lm	Let this case be listed alongwith M.P. 101/98 on 13-7-98.  Member  Vice-Chairman
Box 19-6.98 Vakulatnama filed by Mr. B.K. Sharma, Advocate and Mr. S. Guria, Adv. on behalf of the respondent opposite party.	14.7.98 nkm	Let this case be listed on 28.7.98 alongwith M.P.No.101/98.  Member  Vice-Chairman
29/6	28.7.98 S pg	On the prayer of Mr N.Dutta, learned counsel for the opposite party the case is adjourned to 6.8.98. Mr B.K.Sharma has no objection.  Member  Vice-Chairman
	6.8.98 pg.	There is no representation. However, for the ends of justice the case is adjourned to 13.8.98.  Member  Vice-Chairman
18.8.98 Copies of the order have been sent to the d/sec for issuing the same to the Appellants and to the L/Advocate for the Respondent. File No. 2243 R.P. 2244 Dated 19.8.98 B.R.	13.8.98 nkm S 17/8	Mr A.K. Choudhury, learned Addl. C.G.S.C., submits that he is not in the case. There is no representation on behalf of the review applicant. The case is dismissed for default. Mr B.K. Sharma, learned counsel for the opposite party is present.  Member  Vice-Chairman
Vakulatnama filed by Mr. N. Dutta, Adv. and Mr. D.K. Das, Adv. on behalf of the Petitioners, Respondent.		

Notes of the Registry

Date

Order of the Tribunal

27-10-98 In view of the order passed in
Misc.Petition No.223/98 this R.A. is
restored to file.

List on 17-11-98 for orders.

60
Member

JK
Vice-Chairman

1m

17.11.98 On the prayer of Mr D.K.Das, learned
counsel for the petitioner the case is
adjourned to 24.11.1998 for order.

JK
Vice-Chairman

pg

24.11.98 On the prayer of the counsel for
the parties the case is adjourned to
1.12.1998 for order.

60
Member

JK
Vice-Chairman

pg

AP 25/11

1.12.98 Present:- Hon'ble Justice Sri D.N.Baruah,
Vice-Chairman and Hon'ble Sri
G.L.Sanglyine, Administrative
Member

The case is otherwise ready
for hearing.

List on 27.1.99 for hearing.

60
Member

JK
Vice-Chairman

pg

AP 27/12/98

27.1.99

On the prayer of the counsel for
the parties the case is adjourned to
11.2.99 for hearing.

60
Member

JK
Vice-Chairman

pg

(6)

Notes of the Registry	Date	Order of the Tribunal
	11.3.99	Leftover. Adjudged to 4-3-99. By and Date
	4-3-99	Case is ready for hearing. List for hearing on 6-4-99 for hearing. Member
	5.4.99	<i>JK</i> Vice-Chairman
	6.4.99	On the prayer of Mr D.K. Das, learned counsel for the review applicant the case is adjourned till 6.5.99. Member
	7.4.99	<i>JK</i> Vice-Chairman
	6.5.99	On the prayer of Mr. D.K.Das, learned counsel for the review applicant the case is adjourned till 1.6.99. List it on 1.6.99 for hearing. Member
	10.5.99	<i>JK</i> Vice-Chairman
	1.6.99	On the prayer of the learned counsel for the parties the case is adjourned till 8.7.99. Member
	3.7.99	<i>JK</i> Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
8.7.99	8.7.99	Counsel for both sides are not present. For the ends of justice the case is adjourned to 26.8.99.
9.9.99	26.8.99	Longer adjournment is granted as one of us (Baruagh-j) will not be available for next three weeks.
9.9.99	pg	Vice-Chairman
12.10.99	12.10.99	On the prayer of Mr N. Dutta, Learned counsel for the petitioner the case is adjourned to 12.10.99.
12.10.99	pg	Vice-Chairman
12.10.99	12.10.99	On behalf of Mr I. Choudhury on the prayer of Mr I. Choudhury learned counsel for the applicant the case is adjourned till 25.11.99 for hearing.
25.11.99	25.11.99	On the prayer of counsel for the parties the case is adjourned to 27.11.2000.
25.11.99	pg	Vice-Chairman
27.1.2000	27.1.2000	Member
27.1.2000	pg	Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
	20.2.01	List again on 23.2.2001 for hearing. I C Ushan Member
	trd	
	23.2.2001	List the case on 27.3.01 alongwith C.P.No.10/98. I C Ushan Member
	nkm	
	27.3.01	Mr D.K.Das, learned counsel for the applicant submitted that they have already written to the competent authority of the respondents and waiting the reply, and prays for adjournment. List on 15.5.01 for order. I C Ushan Member
	pg	
	15.5.01	Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is dismissed in terms of the order. No order as to costs I C Ushan Member
<u>30.5.2001</u> Copy of the order has been sent to the Spcer. for 1 st July 2001 sent to the L/B/Advocates for the parties. <u>AK</u>	pg	

Notes of the Registry	Date	Order of the Tribunal

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

Review Applications No. 9, 10 and 11 of 1998.
R.X./X.X. No. of

15-5-2001.
DATE OF DECISION

Union of India & Ors.

APPLICANT(S)

Sri D.K. Das.

ADVOCATE FOR THE APPLICANT(S)

-- VERSUS --

Smt. Anita Baishya & Ors.

RESPONDENT(S)

S/Sri B.K.Sharma, S.Sarma.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE **MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.**

THE HON'BLE **MR K.K.SHARMA, ADMINISTRATIVE MEMBER.**

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

5. Judgment delivered by Hon'ble **Vice-Chairman**



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Review Applications No.9, 10 and 11 of 1998.

Date of Order : This the 15th Day of May, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Union of India & Ors. . . . Petitioners.

By Advocate S/Sri N.Dutta, D.K.Das.

- Versus -

1. Smt. Anita Baishya (R.A.9/98)

2. Md Fazar Ali (R.A.10/98)

3. Smt Namita Das (R.A.11/98) . . . Opposite party.

By Advocate S/Sri B.K.Sharma, S.Sarma.

O.R D E R

CHOWDHURY J.(V.C)

have
By these 3 applications the petitioners/sought for review of the order passed in O.A.106/95, 107/95 and 115/95 dated 17.9.97. By a common judgment and order the said 3 applications were disposed of directing the respondents, more particularly respondent No.3, the Superintending Engineer, Telecom Civil Circle to provide temporary status to the applicants/respondents in any group D post as agreed and thereafter regularised the posts as per the scheme. The said order was passed on 17.9.97 in presence of the parties with a direction to implement the order within the period specified. In all the three cases the applicants Union of India filed the Review Applications before the Tribunal on 30.4.98 admittedly after expiry of the period of limitation accompanied by application for

condonation of delay. The applications for condonation of delay which were registered and numbered as M.P.101, 102 and 103 of 1998 and notices were issued to the opposite parties and the opposite party submitted its objection in writing. The aforementioned 3 opposite parties in the meantime filed Contempt Petition which was registered and numbered as C.P.10/98.

2. We have heard the learned counsel for the parties at length. In the applications for condonation of delay the petitioner stated that the judgment of the Tribunal dated 17.9.97 was despatch by despatch No.3015 on 8.10.97 and the same was received by respondents on 8.10.97 itself. It was asserted at para 6 of the application that the senior C.G.S.C was requested to draft the review application. It was asserted that an unusual situation arose as the Senior C.G.S.C was not convinced and did not draft review application on factual position which landed the respondents in a trouble spot. The matter was thereafter referred to the Telecom Head quarters at New Delhi and after a series of discussions at various levels, it was finally decided to file review application and accordingly review applications were filed. No explanation whatsoever, grounds not to speak good grounds save and except the assertion that the Senior C.G.S.C was advised to file a review application was forth- Neither the name of the Senior C.G.S.C nor any date specified in the application as to when such move was taken and it was also did not indicate when the series of discussions at various levels concluded and why the application could not be presented earlier. In the review application the Union of India pleaded that the applicant did not make any prayer for grant of temporary status and regularisation against any Group D post because

they knew that it could not be done under the scheme. The grant of temporary status and regularisation as Group D was not the material fact for consideration anywhere in the O.A. Similarly the petitioners/respondents in O.A. did not make any submission regarding grant of temporary status. The oral submissions and prayer was totally different and beyond the scope of O.A. The issues raised are basically the issues relating to merit of the application. The said issues are not the ground for reviewing of an order. At para 7 of the said application it was also asserted that the petitioner, Union of India was surprised at the oral prayer of the applicants regarding absorption as Group D employees. They did not get any time to submit a proper reply. It was also asserted that the review applicants were not able to furnish the correct position to the Tribunal. All that the senior C.G.S.C was asserted was that there existed Group D posts in the department. There was nothing beyond that in the oral submission of the senior C.G.S.C. It was not the intention of the senior C.G.S.C to give consent on behalf of the opposite party. In the review application there was no mention to the fact that the said senior C.G.S.C was asked to file review application and he was refused to file. At any rate if there was wrong recording by the Tribunal in the judgment for fitness of things the respondents were to bring those facts to the notice of the Tribunal instantly when matters were fresh before the Bench. The set of counsel engaged during the relevant time are now changed. The situation was different as on today. The grounds mentioned in the applications are not ground for review. The members of the Bench are all retired. The review is not an appeal in disguise. The power to review of an order is provided by Section 22(f)

of the Act for reviewing its decision. The power of review under Section 22(f) is to be confined within the parameter of Section 114 read with Order 47 Rule 1 of the Civil Procedure Code. An order can be reviewed on discovery of new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake or error apparent on the face of the record or for any other sufficient reasons. The sufficient reason is to be read ejusdem generis as analogous to those specified in Order 47 Rule 1 of CPC clauses. No obvious error is pointed out. Considering all the aspects of the matter including the merit referred to in the Review Applications we do not find any sufficient reason for condoning the delay. The application for condonation of delay is accordingly dismissed.

The review applications stands dismissed. There shall, however, be no order as to costs.

KK Sharma
(K.K.SHARMA)
ADMINISTRATIVE MEMBER

D.N.Chowdhury
(D.N.CHOWDHURY)
VICE CHAIRMAN

327
17.9.98
210

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH
GUWATI.

REVIEW APPLICATION NO 9 OF 1998.

IN OA NO. 106/95

17.9.97

30.4.98

IN THE MATTER OF:

A review Application Under Section 22(F) of the Central Administrative Act, 1986.

- AND -

3
4

IN THE MATTER OF:

Judgement and order dated 17.9.97 passed by the Hon'ble Tribunal in O.A. No. 106/95.

- AND -

IN THE MATTER OF:

1. Union of India
represented by DG Telecom., New Delhi.

2. The Chief General Manager,
Assam Telecom Circle, Guwahati.

3. The Superintending Engineer,
Telecom Civil Circle, Guwahati Petitioners
Respondents.

30/1/98

- Versus -

1. Smti Anita Baishya, Opposite Party
C/o Sri D.R. Baishya,
o/o SDO Phones (East)
Ambari, Guwahati- 1.
Applicant.

contd.....2.....

The humble petition of the above named petitioners :-

MOST RESPECTFULLY SHEWETH :-

1. That the opposite party as applicant filed the above O.A. No. 107/95 before the Hon'ble Tribunal praying for regularisation of his service as Draftsman from the date she was engaged on casual basis.

The petitioners/respondents contested the case by submitting written statements.

2. That the Draftsman is a Group 'C' post and recruitment to the post is regularised and governed by the statutory Recruitment Rules.

3. That from the written submission of the Opposite Party as applicant to the O.A., It is clear that she pressed a case for her regular appointment to the Group 'C' post on the ground that she had been discharging the duties attached to the post.

4. That the petitioners and respondents in their written statements elaborately explained as to why the Opposite Party can not be appointed to the post.

5. That the opposite party as applicant did not make any prayer for grant of temporary status and/or regularisation against any Group "D" post because she knew that it can not be done under the scheme. The grant of Temporary status and regularisation as Group 'D' is not the material fact for consideration in the O.A. Similarly, the petitioner as respondents to the O.A. did not make any submission regarding grant of Temporary Status as Group 'D'.

6. That on the day of hearing on 17.9.97, the opposite party sensing the dismissal of the O.A. made an oral submission that if the applicant was regularised in Group 'D' post she had no objection. The oral submission and prayer was totally different and beyond the scope of O.A. In all practical purpose, it was a fresh application made orally.

contd.....3.....

The Hon'ble Tribunal was pleased to accept the oral prayer of the applicant and directed the Department to appoint her in Group 'D' post. The petitioners submit that it was not in the pleadings of the case and the petitioners was not prepared for the new-turn of the case.

7. That the petitioners was taken by surprise at oral prayer of the opposite party regarding her absorption as Group 'D' employee. The petitioners did not get any time to examine the case or to submit a proper reply.

8. That for the above reasons, the petitioners were not able to instantly furnish the correct position when the Hon'ble Tribunal orally desired to know about the position of Group 'D' post in the department of Telecom. All that the Sr. CGSC asserted was that there exists Group 'D' posts in the Department. There was nothing beyond that in the oral submission of the Sr. CGSC. It had never been the intention of the Sr. CGSC to give consent on behalf of the respondents to absorb the opposite party against Group 'D' post. The petitioners further submits that there was misunderstanding between the Sr. CGSC and the official present which resulted in the Sr. CGSC agreeing to absorb the applicant in the Department.

9. That the opposite party has given separate notice dated 15.3.98 through her pleader making a demand for regularisation in the Group 'C' post of Ddraftsman in pursuance of the Hon'ble Tribunal order dated 17.9.97. It becomes clear that the opposite party is also not agreed to regularise in Group 'D' post and is still insisting on regularisation in Group 'C' post from the date of her initial engagement.

The notice dated 15.3.98 is enclosed herewith and marked as Annexure- A.

contd.....4.....

Ans
Ans. DRAFTSMAN (P.G.P.T)
Ans. DRAFTSMAN (P.G.P.T)
Ans. DRAFTSMAN (P.G.P.T)
Ans. DRAFTSMAN (P.G.P.T)

10. That the Casual Labourer (Grant of Temporary Status and Regularisation) 1989 Scheme was formulated by the Department of Telecom as a measure to provide security of the tenure of service to the Casual Labourer recruited upto 22.6.88. The term 'Casual Labourer' is used to denote those workers who performed the nature of duty which is normally attended by Group 'D' cadre. The daily wage of the Casual Labourer is determined on the basis of minimum pay of the lowest scale of Group 'D'. The provision of the scheme applied to those Casual Labourers who had rendered at least 1 year service on the date of introduction of the scheme i.e. 1.10.1989.

That the opposite party was engaged in the year 1992 on casual basis for performance of duty which required specialised knowledge and expertise of Draftsman which is a job of Group 'C' post. She was in receipt of daily wages on the basis of minimum of the respective post in Group 'C'.

Clearly the opposite party (applicant in the O.A.) do not fit in the scheme and he is not entitled for the benefit of the scheme.

11. For that, the impugned judgement and order dated 17.9.1997 is liable to be reviewed.

It is, therefore, respectfully prayed that the Hon'ble Tribunal may be pleased to admit the Review Petition, call for records and after hearing the parties, review the judgement and order dated 17.9.97 passed in the O.A. No. 106/95.

And for this act of kindness, your petitioners as in duty bound shall ever pray.

contd.....5.....

[Signature]
Asstt. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Gauhati - 781001

BEFORE THE ADVOCATE OF THE HON'BLE TRIBUNAL,
GUWAHATI BENCH :: GUWAHATI.

- AFFIDAVIT -

I, Sri Bimal Chandra Pal, son of Late B. K. Pal, serving in the Office of the Chief General Manager, Telecommunications Department as Assistant Director, by religion Hinduism do hereby solemnly state and affirm as follows:-

1. That I am the Asstt. Director (Legal) of Legal Section in the Office of the Chief General Manager, Telecommunications Department and as such, I am fully conversant with the facts and circumstances of the case.
2. That the statements made in paras 1, 3, 9 & 10 are true to my knowledge, those made in the rest in the instant petition are my humble submissions before this Hon'ble Tribunal.

And I put my hand here unto this Affidavit today on this 30th day of April, 1998 at Guwahati.

Bimal Chandra Pal

Sub
Deponent

Asstt. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Guwahati - 781007

Identified by

B.K. Chandra Pal
Advocate.

Solemnly affirmed before me by the declarant Mr Bimal Chandra Pal

who is identified by *B.K. Chandra Pal* Advocate on this

30th day of April, 1998 at Guwahati.

Advocate
30.4.98

- 6 -

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 17th Day of September, 1997.

Justice Shri D.N.Baruah, Vice-Chairman.

Shri G.L.Sanglyine, Administrative Member.

Original Application No.106 of 1995.

Smt. Anita Baishya Applicant

- Versus -

Union of India & Ors. Respondents.

Original Application No.107 of 1995.

Md. Fazar Ali Applicant

- Versus -

Union of India & Ors. Respondents.

Original Application No.115 of 1995.

Smt. Namita Das Applicant

- Versus -

1. Union of India
represented by the Director General
(Telecom.)
New Delhi.

2. The Chief General Manager,
Assam Telecom Circle,
Ulubari, Guwahati-7.

3. The Superintending Engineer,
Telecom Civil Circle,
Guwahati-7.

. Respondents.

Advocate for all the applicants : Shri S.Sarma.

Advocate for all the respondents : Shri S.Ali, Sr.C.G.S.C.

O R D E R

BARUAH J(V.C)

All the 3 applications involve common questions of law and similar facts. We, therefore, dispose of all the 3 applications by this common order. The facts are :

The applicants were appointed Casual Workers on various dates in the years 1992 and 1993. They are claiming temporary status and also subsequent regularisation. As per statement made in Annexure-4 in O.A.No.106/95 and O.A. 115/95 and Annexure-1 in O.A.107/95 all the applicants

After

Amrit

Asstt. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Guwahati-781007

worked for more than 206 days in the year 1993. The applicants claimed that they are working in 5 days week and therefore, as per the scheme prepared by the department of Telecommunications the person working more than 206 days in a 5 days week where the offices observed 5 days a week, they are entitled to get temporary status and subsequent regularisation. This aspect of the matter has not been disputed in spite of that their engagement had been terminated verbally.

2. Heard Mr S.Sarma, learned counsel appearing on behalf of the applicants and Mr S.Ali, learned Sr.C.G.S.C for the respondents. Mr Sarma submits that as per the scheme the present applicants are entitled to be given temporary status and subsequent regularisation. Mr Ali however, disputed the same, in view of the fact that they were working as Draftsman and Typist and therefore, they are not entitled to claim the benefit of the scheme. Mr Sarma on the other hand submits that even if applicants are regularised in a Group D posts they have no objection. Mr S.Ali also agrees to the same. He has stated that there will not be any difficulty in regularising them in the Group D posts. Considering the submissions of the learned counsel for the parties, we dispose of these applications with a direction to the respondents particularly respondent No.3, that is Superintending Engineer, Telecom Civil Circle, Guwahati to grant temporary status in any Group D post as agreed by the learned counsel for the parties and thereafter regularise their posts as per the scheme. This must be done as early as possible and at any rate within a period of 1 (one) month from the date of receipt copy of this order.

Considering the entire facts and circumstances of the case we however, make no order as to costs.

Sd/- VICE CHAIRMAN
Sd/- MEMBER (A)

Uttild to be true copy
S. B. D.

Subrata Nagarkar, Esq.
Regional Executive Officer, Telecom
Gauhati Branch

1/1/30/9

Attested.

Subrata Nagarkar
Asst. Director Telecom (Legal)
O/O the C.G. M. Telecom
Assam Circle, Gauhati-781007.

SIDDHARTHA SARMA
ADVOCATE

ANNEXURE - A

M. A. Road, Rehabari
Guwahati - 781 008
Phone No. : 522995

To

Date 15-3-98

1. The Chief General Manager

Assam Telecom Circle

Ulubari, Guwahati - 7.

2. The Superintending Engineer

Telecom Civil Circle

Guwahati - 7.

Subject: Reminder to my legal notice dated 15.1.98.

Sir,

Upon authority and as per instruction of my client Smt. Anita Baishya, W/o Sri P. Thakuria, I give you this reminder as follows:-

1. That being aggrieved by your action in not regularising the services of my client, she approached the Hon'ble Tribunal by way of filing O.A. No.107 of 1995 and the Hon'ble Tribunal was pleased to dispose of the aforesaid O.A. with a direction to regularised the service of client. On 15.1.98 as stated above a legal notice was served upon you in regard to your willfull and deliberate violation of aforesaid order dated 17.9.97 but till date nothing has been done

contd.... 2.

Attest,

[Signature]
Asstt. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Guwahati-781007

which tantamounts contempt of court's proceedings.

In view of the aforesaid facts and circumstances I give you this reminder making a demand that my client be regularised in her Original Post of Draftman w.e.f. the date of her initial appointment as Draftman with all consequential service benefit including arrear salary etc. within one month from

the date of receipt of this ~~maxim~~ reminder failing which instruction of my client is to take appropriate legal action including contempt of Court's proceeding for which you will be solely responsible, which may include your personal appearance before the Hon'ble Tribunal.

I hope and trust that there would be no such occasion for such litigation.

Thanking you.

Sincerely yours

(S. Sarma, Advocate)

Attested

Sub:

Asst. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Guwahati-781007